

TURNING THE HEAT ON POLL PANEL CHIEF



Police personnel detain protesters demanding resignation of Chief Election Commissioner Gyanesh Kumar near Jantar Mantar, in New Delhi, on Friday

India races to Asiad top-5 with six gold medals

AJAI MASAND & PHILEM DIPAK SINGH
Nagoya, October 2

THE WOMEN'S HOCKEY team's perseverance earned it a long-awaited gold as well as Olympic qualification, while boxers, archers and wrestler Sujet Kalkal also exceeded expectations as India surged into the Asian Games top-five with a brilliant six-gold haul on the penultimate day of competitions here on Friday.

India is now at the sole fifth position with 76 medals, including 16 gold, 25 silver and 35 bronze. India seems to be heading for a strong finish if the Friday show is any indication.

It was the end of a 44-year wait in women's hockey when India defeated defending champions China 1-0 in the final to secure the gold as well as a direct qualification to the 2028 Los Angeles Games.

Lalmremsiami's 10th minute strike was enough to close the day as brilliantly as it started when the women's recurve archery team clinched its maiden Asiad gold by shocking 10-time Olympic champions South Korea in the final.

The recurve trio of Ankita Bhakat, Kirti Sharma and 17-year-old Kumkum Mohod produced a composed performance under challenging conditions to stun the Koreans 5-3.



(Top) Indian women's hockey team celebrates its victory over China in the Asian Games final, and in the process, qualifying for the 2028 Los Angeles Olympics; Gold medallist Lovlina Borgohain poses after winning the women's 75kg boxing final at the 20th Asian Games, in Nishio, Aichi, Japan, on Friday

In between, Indian boxers were quite literally the 'Lords of the Ring' as Lovlina Borgohain (75kg), celebrating her 29th birthday, Parveen Hooda (65kg) and Ankush Panghal (80kg) outwitted higher-rated opponents to ensure three gold medals.

It was the best gold haul in Asiad boxing by India and can easily be considered the among the best performances of all time by the country's boxing contingent.

Sujeet's detremination on the wrestling mat was exemplary as he took the men's 65kg category gold, defeating an Olympic champion en route to

the title and erasing a massive 2-9 deficit in the final.

Adding to the joy were the silver medals claimed by mixed and men's recurve archery teams and bronze medals from sailor Nethra Kumanan in women's dinghy and the men's quadrant team in sepak-takraw.

The late surge in the Games has bolstered India's overall campaign that had looked patchy due to the under-performance in disciplines such as shooting and badminton. The latter was particularly disappointing for failing to deliver beyond a men's team bronze this time.

India renames 28 Ladakh sites

SUDHI RANJAN SEN
October 2

INDIA RENAMED 28 places and geographical features in the northern territory of Ladakh, asserting its claims in a disputed region where the border with China has repeatedly strained ties between the Asian neighbours.

The locations — including peaks, mountains, glaciers, passes, valleys and land areas — were formally identified on official Survey of India maps, the home ministry said in a statement on Friday. The government said the exercise, carried out in consultation with the Ladakh administration, was aimed at standardising the names of the places and facilitating their accurate recognition and greater public awareness.

Some of the locations are in territory claimed by India but controlled by China, making the move particularly sensitive as the two sides seek to stabilise ties after years of tensions over the border.

The cartographic move comes more than six years after a deadly border clash in Ladakh that killed 20 Indian and at least four Chinese soldiers in June 2020. India subsequently imposed additional curbs on Chinese investments following the confrontation.

Relations have since gradually stabilised. Prime Minister Narendra Modi and Chinese President Xi Jinping last month welcomed "steady progress" in

BORDER CLAIMS



■ Peaks, mountains, glaciers, passes, valleys have been given new names on official Survey of India maps

■ Territorial claims: Some locations are in territory claimed by India but controlled by China

■ Exercise aims to standardise names, improve recognition: Govt

■ Move follows efforts by India, China to stabilise ties

bilateral ties and reiterated that differences should not become disputes. Modi also stressed that peace along the border remained essential to the broader relationship. Boundary negotiators have meanwhile agreed to pursue an "early and substantial harvest" of delimitation, according to an August statement.

In a similar exercise in August, India renamed 27 places and geographical features in Arunachal Pradesh, a northeastern region also claimed by China.

—BLOOMBERG

flydubai pilot tells PM: Did not want to let others die

PRESS TRUST OF INDIA
New Delhi, October 2

"I WAS FIGHTING for my life, but I was determined not to let others die," flydubai Captain Smit Machchhar told Prime Minister Narendra Modi on Friday while recounting the terrifying moments after being attacked by his co-pilot mid-air but still managing to save the aircraft. Modi spoke over the phone to the pilot, who is currently undergoing treatment at a hospital in the UAE.

Machchhar, who was stabbed and seriously injured by his co-pilot in the cockpit of flydubai flight FZ1073 while travelling from Dubai to Tel Aviv on Wednesday, gave a detailed account of the incident to the prime minister during the video call. Modi lauded the pilot's bravery, presence of mind and composure, and said Machchhar took a split-second decision that saved the lives of so many people.

Machchhar shared that whenever he faces difficulty, he recites the Hanuman Chalisa, a hymn devoted to Lord Hanuman. "I was lying on the floor (of the cockpit) injured. With whatever energy that was left with me, I managed to act properly and saved the plane," the pilot said. "I was fighting for my life, but I was determined not to let others die. It was such a crucial moment. There was a moment when I realised that if I don't do

SMIT MACHCHHAR,
CAPTAIN, FLYDUBAI

Because I was lying on the ground (in cockpit), I could feel that the aircraft was going down

NARENDRA MODI,
PRIME MINISTER

You have enhanced the honour of 140 crore Indians. I feel proud from the bottom of my heart

something — because I was lying on the ground (in cockpit), I could feel that the aircraft was going down," he said.

Machchhar said he was repeatedly beaten and sustained multiple injuries, but he told himself that he had to get up and act. "At that time, I thought if I don't get up... I have been flying planes for 17 years, I have been a Captain for the last 11 years, and I know what is happening in an aircraft even with my eyes closed. When I was lying down below, I knew for a fact that if I could make one last push — the

door was right there. Even while I was still taking blows, I could just open the door," he said.

Modi told Machchhar that the country can proudly say that Indians are not those who take lives, but those who are willing to risk their lives to save others.

"At that time, you received so many injuries and were engaged in a fight of life and death. But you ignored your own safety and were concerned about the safety of the passengers. You have enhanced the honour of 140 crore Indians. I feel proud from the bottom of my heart," he said.

AGASTYA ENERGY AND INFRASTRUCTURE LIMITED
(formerly known as Sanginita Chemicals Limited)
Regd. Off.: A-41 413 Vihar 273, Opp Vihar Nirvana Village, Tarapur, Sargasan - 382421, Gandhinagar, Gujarat, India
CIN: L35105GJ2005PLC047292, Tel No: 8796102401
Email: id: sanginitachemicals.co.in/investor-relation.html and website: www.sanginitachemicals.co.in

CORRIGENDUM TO NOTICE OF (03/2026-27) EXTRA-ORDINARY GENERAL MEETING

This is with reference to the Notice of (03/2026-27) Extra Ordinary General Meeting ("EGM") along with the Explanatory Statement dated 09th September, 2026, issued to the Members of AGASTYA ENERGY AND INFRASTRUCTURE LIMITED (formerly known as Sanginita Chemicals Limited) ("the Company"). The Notice of EGM along with the Explanatory Statement has already been dispatched/ circulated via email to all the Members of the Company on 15th September, 2026, for seeking Shareholder's approval.

The corrigendum to the Notice of EGM is being issued on the directions of NSE Limited. The dispatch of Corrigendum to the Notice of EGM to the Members has been completed on 2nd October 2026. The Corrigendum is sent through electronic mode to those Members whose names appear in the Register of Members of the Company or in the register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. Friday, 11th September, 2026.

This corrigendum shall form an integral part of and should be read in conjunction with the EGM Notice dated 09th September, 2026 which has been circulated to all the members of the Company, and on and from the date hereof, the EGM Notice shall be always be read in conjunction with this Corrigendum.

Accordingly, all concerned Members, Stock Exchange, Depositories, Registrar and Share Transfer Agent, agencies appointed for e-voting, other Authorities, regulators and other concerned persons are requested to take note of the above changes. All other contents of the said notice, save and except as amended/modifies by this Corrigendum, shall remain unchanged.

This Corrigendum dated 2nd October 2026 shall also be available on the website of the Company i.e. <https://www.sanginitachemicals.co.in/investor-relation.html> and website of the National Stock Exchange of India Limited at <https://www.nseindia.com> respectively, and on the website of Central Depository Services Limited at <https://www.cdscindia.com/>.

For Agastya Energy And Infrastructure Limited (formerly known as Sanginita Chemicals Limited) Sd/-
Gaurav Kumar Tripathi
Whole-Time Director
DIN : 06372272

**FORM B
PUBLIC ANNOUNCEMENT**
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF STARGAZE ENTERTAINMENT PRIVATE LIMITED

Sl.No	PARTICULARS	DETAILS
1.	Name of the corporate debtor	Stargaze Entertainment Private Limited
2.	Date of incorporation of corporate debtor	23.01.2008
3.	Authority under which corporate debtor is incorporated/registered	MCA, ROC DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U7994DL2008PTC173043
5.	Address of the registered office and principal office (if any) of corporate debtor	503,504 & 507, 5th Floor, Mercantile House, 15 Kasturba Gandhi Marg, New Delhi-110001
6.	Date of closure of Insolvency Resolution Process	28.09.2026
7.	Liquidation commencement date of corporate debtor	29.09.2026
8.	Name and registration number of the insolvency professional acting as liquidator	Gorang Moudgil IBBI/IPA-001/IP-P-02984/2025-2026/14602
9.	Address and e-mail of the liquidator, as registered with the Board	A - 903, Plot 6 A, The Sri Durga Apartments CGHS, Sector 11, Dwarka, Near KM Chowk, South West, National Capital Territory of Delhi 110075, Email- gorangmoudgil@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Plot no.108/109, Basement, Pocket 12/Dhul Siras, Dwarka, Sector 23B, New Delhi 110077 Email- liquidationofsep@minervaresolutions.com
11.	Last date of Submission of claims	13.10.2026

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court II has ordered the commencement of liquidation of the Stargaze Entertainment Private Limited on 29.09.2026. The stakeholders of Stargaze Entertainment Private Limited are hereby called upon to submit their claims with the proof on or before October 13, 2026 to the liquidator at the address mentioned against item 10 above.

Submissions of false or misleading proof of claims shall attract penalties.

Date-01.10.2026
Place: New Delhi

Name and Signature of Liquidator
Mr. Gorang Moudgil
IBBI/IPA-001/IP-P-02984/2025-2026/14602

Manipal Payment and Identity Solutions

CIN: U72900KA2008PLC045316
Regd. Office: Udayavani Building, Press Corner, Manipal, Udipi - 576104, Karnataka
Email: investor.relations@mpimanipal.com
Website: <https://mpimanipal.com>

UNAUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED)
FOR THE QUARTER ENDED 30TH JUNE, 2026

The Board of Directors of Manipal Payment and Identity Solutions Limited (the 'Company'), at its meeting held on October 1, 2026, approved the Unaudited Financial Results (Standalone & Consolidated) for the Quarter ended 30th June, 2026. The results, along with the Limited Review Report of the Statutory Auditors, have been posted on the Company's website at <https://mpimanipal.com/investor-corner> and can be accessed by scanning the QR code.

Place : Manipal
Date : 01.10.2026

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.



By Order of the Board for Manipal Payment and Identity Solutions Limited

Sd/-
K Girish Kini
Executive Director & CEO

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NATIONAL COMMODITIES MANAGEMENT SERVICES LIMITED

Sl. No.	RELEVANT PARTICULARS
1.	Name of corporate debtor: NATIONAL COMMODITIES MANAGEMENT SERVICES LIMITED
2.	Date of Incorporation of corporate debtor: 28/09/2004
3.	Authority under which corporate debtor is registered: ROC Mumbai I
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor: U71440MH2004PLC148859
5.	Address of the registered office and principal office (if any) of corporate debtor: We Work Vaswani Chambers, 2nd Floor, 264-265, Dr Annie Besant Rd, Municipal Colony, Worli Shivaji Nagar, Worli Colony, Mumbai, Mumbai, Maharashtra, India, 400030 Also 6th floor, Tower B of SAS Tower, Support Area, Medicity, Sector 38, Gurgaon, Haryana 122018, IN
6.	Insolvency commencement date in respect of corporate debtor: September 30, 2026 (Registry Communication & certified copy of order not yet received)
7.	Estimated date of closure of insolvency resolution process: 29 March 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional: Devang P. Sampat, IBBI/IPA-001/IP-P00224 /2017-18/10423
9.	Address and e-mail of the interim resolution professional, as registered with the Board: dpsampat@sampatassociates.in; Regd. Add.: Bungalow No. 4, Shiv Pooja, Plot 100, Sector 29, Vashi Navi Mumbai 400 703, India.
10.	Address and e-mail to be used for correspondence with the interim resolution professional: ip.ncmsl@gmail.com; dpsampat@sampatassociates.in; Admin Add.: #615, Shivaji Plaza, Plot 79/A, Marol Coop. Industrial Estate, Off Andheri Kurla Road, Marol, Andheri (East), Mumbai - 400059, India.
11.	Last date for submission of claims: 14 October 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class, Three names for each class: Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/home/downloads Physical address: Not Applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **NATIONAL COMMODITIES MANAGEMENT SERVICES LIMITED** on September 30, 2026 (Registry Communication & certified copy of order not yet received).

The creditors the **NATIONAL COMMODITIES MANAGEMENT SERVICES LIMITED** are hereby called upon to submit their claims with proof on or before **October 14, 2026** to the Interim Resolution Professional at the address mentioned against entry No 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No 13 to act as authorised representative of the class specify class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties

Notice is hereby further given that the banks/financial institutions of **NATIONAL COMMODITIES MANAGEMENT SERVICES LIMITED** are requested not to debit any further amount from the bank accounts **NATIONAL COMMODITIES MANAGEMENT SERVICES LIMITED** without prior authorisation of the Interim Resolution Professional.

Notice is hereby also given to the officers and managers of **NATIONAL COMMODITIES MANAGEMENT SERVICES LIMITED** to report to the Interim Resolution Professional.

Notice is issued to all Statutory Authorities of **NATIONAL COMMODITIES MANAGEMENT SERVICES LIMITED** of initiation of CIRP.

Date : October 1, 2026
Place : Mumbai

Name and Signature of Interim Resolution Professional,
CA Devang P. Sampat
IBBI/IPA-001/IP-P00224 /2017-18/10423

SALE NOTICE
GITANJALI GEMS LIMITED (IN LIQUIDATION)
LIQUIDATOR: MR. SANTANU T RAY
Gitanjali's address: 144 – B, 14th Floor, Mittal Court, Nariman Point, Mumbai 400021.
Email: gitanjaligems@gmail.com, assetsale1@saainsoolvency.in, santanutr@saainsoolvency.in
Mobile: 8800865284 (Mr. Wasim) / Liquidator : 9167086977 / Mr. Vaibhav Mohnot / Mr. Savan Saxena (022-42667394)
(Strictly between 10.00 a.m. and 6.30 p.m. except on Sunday)

E-Auction Sale of Assets under The Insolvency and Bankruptcy Code, 2016
Date and Time of E-Auction: 04/11/2026 between 01.00 pm to 03.00 pm
(With unlimited extension of 5 minutes each)
Inspection or Due Diligence of assets under auction till 26/10/2026
Last date for submission of additional documents and EMD by the qualified bidders: 02/11/2026 by the end of the day.

Sale of Assets and Properties owned by Gitanjali Gems Limited (in Liquidation) released by the Directorate of Enforcement (ED) or as the case may be, forming part of liquidation estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench order dated 07th February 2024. The sale will be done by the undersigned through the e-auction platform i.e., **Banknet auction platform** (<https://banknet.in/>).

Asset	Carpet Area	Reserve Price	Initial EMD Amount (Rs.)	Incremental Value
Option – A				
Flat No. 101 on 1st Floor	1250 Sq. Ft. (Carpet Area)	3,28,16,911	32,00,000	1,00,000
Option – B				
Flat No. 102 & 103 (Merged) – 940 Sq. Ft. each on 1st Floor	1880 Sq. Ft. (Carpet Area)	4,93,56,724	49,00,000	1,00,000
Option – C				
Flat No. 201 on 2nd Floor	1250 Sq. Ft. (Carpet Area)	3,28,16,911	32,00,000	1,00,000
Option – D				
Flat no. 202 & 203 (Merged) – 940 Sq. Ft. each on 2nd Floor	1880 Sq. Ft. (Carpet Area)	4,93,56,724	49,00,000	1,00,000
Option – E				
Flat No. 301 on 3rd Floor	1250 Sq. Ft. (Carpet Area)	3,28,16,911	32,00,000	1,00,000
Option – F				
Flat no. 302 & 303 (Merged) – 940 Sq. Ft. each on 3rd Floor	1880 Sq. Ft. (Carpet Area)	4,93,56,724	49,00,000	1,00,000
Shops and Offices in Building Known as Diamond Park, Vihang – 2, Varacha Surat – 395006				
Option – G				
Shop No. 10, Ground Floor in building known as Diamond Park, Vihang – 2, Varacha Surat – 395006	300 Sq. Ft. (Carpet Area)	21,42,000	2,10,000	50,000
Option – H				
Office premises 301 to 307, Third Floor in building known as Diamond Park Vihang 2, Varacha Surat – 395006	8627 Sq. Ft. (SBUA)	4,65,85,800	46,00,000	1,00,000
Floors in Tatra Urja, Wing – A CTS No. 68-A1, Magadhane, Off Outdappa Road, Borivali East, Mumbai – 400066				
Option – I				
Flat No. 301 in building known as Tatra Urja, Wing – A CTS No. 68-A1, Magadhane, Off Outdappa Road, Borivali East, Mumbai – 400066	1184 Sq. Ft. (Carpet Area)	3,06,89,280	30,00,000	1,00,000
Option – J				
Flat No. 401 in building known as Tatra Urja, Wing – A CTS No. 68-A1, Magadhane, Off Outdappa Road, Borivali East, Mumbai – 400066	1184 Sq. Ft. (Carpet Area)	3,06,89,280	30,00,000	1,00,000
Option – K				
Flat No. 501 in building known as Tatra Urja, Wing – A CTS No. 68-A1, Magadhane, Off Outdappa Road, Borivali East, Mumbai – 400066	1184 Sq. Ft. (Carpet Area)	3,06,89,280	30,00,000	1,00,000
Option – L				
Flat No. 601 in building known as Tatra Urja, Wing – A CTS No. 68-A1, Magadhane, Off Outdappa Road, Borivali East, Mumbai – 400066	1184 Sq. Ft. (Carpet Area)	3,06,89,280	30,00,000	1,00,000
Option – M				
Trademarks of Gitanjali Gems Limited: Gitanji, Glanz, Aqumain, Revy, Desire, Desire Lifestyle, Maya, Singham, Meemering, Diamonds, Jhalak, Ethical Diamonds, La Vida Diamond Jewellery, Tanishya, Arzoo Diamond Jewellery, Tichino	-	7,69,50,000	76,00,000	1,00,000

The details of all the assets i.e., **Option A to M** along with any pending legal cases/ on-going litigations/ eviction notices (if any) have been disclosed in the E-Auction process document and are to be mandatorily seen before participating in the auction. It is clarified that the prospective bidder has to satisfy himself with regard to all the applicable rules and regulations applicable, quality, quantity etc. of the assets. The E-Auction is being conducted purely on non-recourse basis to the Liquidator. It is further clarified that this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale.

Inspection: Interested parties will have to take prior appointment by providing the details as mentioned in the process documents for bidders to be eligible to participate in the auction. They will also have to provide the name, KYC and Authorization Letter in favor of not more than two persons who will visit the premises for inspection. On receipt of the mail and after verification of the documents, the Liquidator's team will give an appointment to the interested bidder for inspection and the interested bidder must be present on the appointed date at the appointed time. It must be noted that no walk-in requests will be entertained. No inspection would be granted after 26-10-2026. As per Paragraph 12 of Schedule I of IBBI (Liquidation Process) Regulations, 2016, on the close of the auction, the highest bidder shall be invited to provide balance sale consideration within ninety days of the date of such demand. Provided that payments made after thirty days shall attract interest at the rate of 12%. Provided further that the sale shall be cancelled if the payment is not received within ninety days.

NOTE:
Prospective bidders need to register on **Banknet auction platform**. (<https://banknet.in/>)
Prospective bidders should carefully read the eligibility criteria and shall submit the requisite documents, including a declaration of eligibility under Section 29A of the Insolvency and Bankruptcy Code through the electronic auction platform and that if found ineligible at any stage, the earnest money deposited shall be forfeited.
Prospective bidders shall deposit the Earnest Money Deposit (EMD) through the **Banknet auction platform**.
It is also specified that if the H1 bidder is found ineligible under any criteria, EMD shall be forfeited as per IBBI, vide Circular No. IBBI/LIQ/84/2025 dated 28th March, 2025.
All the auction process documents are uploaded on the **Banknet Portal** and the participants must download the same and submit all the documents on the portal.

Due Diligence by qualified bidders:
Inspection will be allowed by prior appointment only for due diligence, and no inspection shall be given beyond 26-10-2026. The E-Auction will be conducted strictly on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" and "WITHOUT RECOURSE BASIS" through approved service provider **PSB Alliance Private Limited**. All the terms and conditions of the auction are available at <https://banknet.in/>.

SANTANU T RAY, Liquidator
IBBI Regn No.: IBBI/IPA-002/IP-P00360/2017-2018/11055
Address: 144 B, 14th Floor, Mittal Court, Nariman Point, Mumbai – 400021
Email: gitanjaligems@gmail.com, assetsale1@saainsoolvency.in, santanutr@saainsoolvency.in
Contact Person: Mobile: 8800865284 (Mr. Wasim) / Liquidator : 9167086977 / Mr. Vaibhav Mohnot / Mr. Savan Saxena (022-42667394)

Date: 03.10.2026
Place: Mumbai

